



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**

D.B. Civil Writ Petition No. 16303/2026
CNR: RJHC010651932026 | URN: CW / 4258U / 2026

Santosh S/o Shri Nand Kishore, Aged About 41 Years, At Present Lodged At Central Jail, Jodhpur, Through His Wife Rajesh W/o Santosh, Aged About 41 Years, R/o 567 Sulabh Complex, Kotadi, Gordhanpura, Kota (Presently Front Of Middle School Bhoi Mohalla, Kotadi, P.s. Gumanpura, Kota, Raj.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Secretary, Home Department, Government Of Rajasthan, Jaipur Raj.
2. The District Collector, The District Collector, Kota Raj.
3. The Superintendent, Central Jail, The Superintendent, Central Jail, Jodhpur Raj.

-----Respondents

For Petitioner(s) : Mr. Pravin Kumar Choudhary
For Respondent(s) : Mr. Deepak Choudhary, AAG

**HON'BLE MR. JUSTICE VINIT KUMAR MATHUR
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA**

Order

28/09/2026

1. The present civil writ petition (parole) has been preferred by the convict-petitioner (through his wife), who is presently lodged in Central Jail, Jodhpur seeking quashing of the order dated 24.12.2025 passed by the District Parole Advisory Committee, Kota, whereby his application for grant of third regular parole for a period of 40 days has been rejected.
2. Learned counsel for the petitioner submits that earlier the petitioner was granted his first regular parole for 20 days and



second regular parole for 30 days. On both these occasions, he surrendered within the stipulated time and his conduct, during the said period, was found satisfactory. The petitioner thereafter submitted an application for grant of third regular parole for 40 days which came to be rejected by the District Parole Advisory Committee, Kota, vide order dated 27.12.2025, considering his unauthorised absence during a night inspection conducted while being lodged in the Open Air Camp and pursuant thereto, he was again sent to the jail.

3. Learned counsel further submits that the petitioner is otherwise eligible for consideration of third regular parole under the Rajasthan Prisoners Release on Parole Rules, 2021. Learned counsel further submits that the District Probation and Prison Welfare Officer and the Social Justice and Empowerment Department have expressed their approval for grant of parole to the petitioner upon furnishing appropriate sureties and the Superintendent of Police, Kota has also raised no objection to his release on parole for a period of 40 days.

4. Learned Public Prosecutor has vehemently opposed the prayer so made by the learned counsel for the petitioner.

5. We have considered the submissions made by learned counsel for the parties and perused the material available on record.

6. Having regard to the totality of the circumstances, particularly the petitioner's prolonged custody, his satisfactory conduct during the first and second regular paroles, his surrender within time on both occasions and the favourable reports of the





concerned authorities, the present writ petition is allowed. The impugned order dated 27.12.2025 passed by the District Parole Advisory Committee, Kota, qua the petitioner, is set aside. The petitioner - **Santosh S/o Shri Nand Kishore** shall be released on third regular parole for a period of 40 days, on furnishing personal bond of Rs.50,000/- (Rupees Fifty Thousand only) and two sound and solvent sureties of Rs.25,000/- each to the satisfaction of concerned Jail Authority. The concerned Jail Authority shall be at liberty to impose other adequate and reasonable conditions to ensure return of the convict-petitioner to the custody after availing the regular third parole. The term of regular parole shall be computed from the date of his actual release.

7. A copy of this order be sent to the concerned jail authorities.

(CHANDRA SHEKHAR SHARMA),J **(VINIT KUMAR MATHUR),J**

10/Vishal Shakya